

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

6

Petition(s) for Special Leave to Appeal (C)

No(s). 10892/201

(Arising out of impugned final judgment and order dated 30/03/2016
in FA No. 316/2014 passed by the High Court of Judicature at
Allahabad)

RAKESH CHANDRA MAURYA

Petitioner(s)

VERSUS

MADHU MAURYA

Respondent(s)

(with appln. (s) for exemption from filing O.T.)

Date : 29/04/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s)

Mr. Vivek Gupta, Adv.
Mr. Anirudh Joshi, Adv.

For Respondent(s)

Mr. Awadhesh Kumar Singh, Adv.
Ms. Asha Upadhyay, Adv.
Mr. Abhinav Kislay, Adv.
Mr. R. D. Upadhyay, Adv.

UPON hearing the counsel the Court made the following
O R D E R

On a suggestion made by the Court, the parties are
agreed that an attempt can be made to settle the entire
disputes amicably by way of mediation.

We direct both the parties to appear before
the

Mediator, Mediation Centre attached to the High Court of
Judicature at Allahabad, on 9th May, 2016 at 2.00 P.M. The

Signature Not Verified

Mediator shall forward a report within six weeks thereafter.

Digitally signed by

Rajni Mukhi

Date: 2016.05.02

14:36:32 IST

Reason:

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List the matter after receipt of report from the
Mediator.

In the meantime, there shall be stay of the operation
of the impugned order dated 30.03.2016 passed by the High
Court of Judicature at Allahabad on the condition that the
petitioner shall pay an amount of Rs.20,000/- (rupees twenty
thousand) to the respondent within a period of six weeks from
today.

(Rajni Mukhi)
SR. P.A.

(Renu Diwan)
COURT MASTER